

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 445**

**TO BE ANSWERED ON THE 1<sup>ST</sup> DECEMBER, 2015/AGRAHAYANA 10, 1937 (SAKA)**

**VICTIMS OF INSURGENCY**

**445. SHRIMATI KOTHAPALLI GEETHA :**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether some States have sought compensation for the victims of insurgency; and**
- (b) if so, the details thereof and the compensation released to each State during each of the last three years and the current year, State-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

**(a) & (b): In the Central Scheme for Assistance to Civilian victims of Terrorist, Communal and Naxal Violence, an amount of Rs.3 lakhs is given to the Civilian victims / Next of Kin (NOK) of the victim in the case of death or incapacitation/disability with 50% or more, subject to the condition that no employment has been provided to any of the family members of the victims by the State Government.**

**As per available information, the State-wise information regarding victims of terrorism/insurgency under the Central Scheme for Assistance to Victims of Terrorist/Communal/Naxal violence during the each of the last three years and the current year, State-wise under the Central Scheme since its inception is given at Annexure-I.**

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**Statement showing details of Financial Assistance Provided to the Civilian Victims /Next of Kin of Civilian Victims of Terrorist Violence during the last three years and current year, State-wise**

Name of State	2012-2013		2013-2014		2014-2015	
	No. of cases	Amount (Rs)	No. of cases	Amount (Rs)	No. of cases	Amount (Rs)
Delhi		-	03	6,30,000/-	20	42,00,000/-
Maharashtra	08	24,00,000/-	-	-	-	-
Manipur	13	39,00,000/-	-	-	-	-
Meghalaya	02	6,00,000/-	-	-	-	-
<b>Total</b>	<b>23</b>	<b>69,00,000/-</b>	<b>03</b>	<b>6,30,000/-</b>	<b>20</b>	<b>42,00,000/-</b>

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